

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 484/MP/2024 along with IA No. 98/2024

Subject : Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003, read with Regulation 65(1) of the CERC (Conduct of Business) Regulations, 2023.

Petitioner : Power & Electricity Department, Mizoram (PEDM)

Respondent(s) : NEEPCO

Date of hearing : **2.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Samarth Kashyap, Advocate, PEDM
Shri Alabhya Dhamija, Advocate, PEDM
Shri Anubhav Mishra, Advocate, PEDM
Shri Amrit Rathi, Advocate, PEDM
Shri Arjun Aggarwal, Advocate, PEDM
Shri Rahul K Shaji, Advocate, PEDM
Shri Shubham Arya, Advocate, NEEPCO
Ms. Poorva Saigal, Advocate, NEEPCO
Ms. Kaavya Madaan, Advocate, NEEPCO
Ms. Shree Dwivedi, Advocate, NEEPCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the monthly tariff instalment payments (from June 2025 onwards) have been made to the Respondent and that only the last instalment remains, which will be paid by the middle of this month. The learned counsel, however, requested that the matter be listed for hearing on an early date.

2. The learned counsel for the Respondent confirmed the receipt of such instalment payments, except the last instalment.

2. Accordingly, the Petition shall be listed for hearing on **10.2.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

